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Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2836/2004

New Delhi, this the 29th day of November, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr.S.K. Malhotra, Member(A)

Narinder Singh
S/o Shri Risal Singh,
R/o
Delhi-42

....Applicant

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary,
Players Building,
ITO, New Delhi
2. The Chief Fire Officer,
Delhi Fire Service Headquarter,
Connaught Place,
Delhi

....Respondents

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present petition with liberty to file a better drafted petition stating all the relevant facts and circumstances.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. We make it clear by way of abundant caution that nothing said herein is any expression of



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opinion on the merits of the matter.



(S.K. Malhotra)
Member(A)

/dkm/



(V.S. Aggarwal)
Chairman